

managements of the colleges, principals and the administrative authorities in colleges which is responsible for this. I quote from *Times of India* dated 15th July 77:

"Admissions made by various colleges of Delhi University before noon today may be declared irregular and invalid. The Admission Grievances Committee has condemned the colleges violating admission rules of the university and asked the Vice-Chancellor to take action to stop such violations."

Sir, these violations are going on and aggravating the situation. Further, I would like to state that students drawn from various States are here seeking admissions. We have to set an example of high character in the university campus as we want to build up the character. But discrimination has been made on the basis of the States. Students from southern States are running after admissions to various colleges and they are coming back with disappointment as all the college admissions have been closed for them. This is the situation that is prevailing now. I would like to say that there is a scramble for admissions for various courses and I can quote certain news items in this context. The first list of admissions has been put up by the university. The students are told that after the 1st list of admissions is exhausted, there will be a second list of admissions. But, for students in the second list of admissions the doors have been completely closed and nearly 2600 students have no admissions at all irrespective of any merit. The rules and regulations for admissions have been violated and, therefore, this situation has been created throughout Delhi and also throughout the country. The months of June and July constitute the season for admissions. I would like to ask the hon. Minister of Education how far the rules of admission are violated and what procedure he is adopting to ease the situation. All the students should

be able to secure admissions to various colleges easily without being discriminated in any way. The hon. Minister should see that certain norms in this regard are laid down and the rules are framed. At present the admission rules are completely violated. I would like to know from the hon. Minister whether he would investigate into it and also whether he would place all the facts on the Table of the House and assure this House that such tensions will be eased throughout the country and particularly in Delhi.

(ii) REPORTED LAYING OFF OF JUTE WORKERS BY THE JUTE MILL OWNERS

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I want to draw the attention of the House to the unabated liberties that are being taken by the jute mill owners in the matter of creating serious problem for the country and the Government through laying off thousands of jute workers all over the country.

Very recently, the JK jute mill in Kanpur declared a lock-out and thereby rendered 2000 workers unemployed. By this process they have already been able to create unemployment of about 75,000 people. The Commerce Minister may kindly look into this.

The jute mill owners tried to create problems by taking recourse to block closures which, however, has been stalled successfully for the time being by the joint efforts of Shri Jyoti Basu and his Government and the Commerce Minister, Shri Mohan Dharma.

I request the Minister to make a statement on the JK lock-out as well as cover those who have already been laid off in West Bengal and other areas.